

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

**(IB)-470(ND)/2017**

**PRESENT: MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2018**

**NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle  
Developers Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	<b>For the Petitioner:</b>	Mr. Ashok Kumar Juneja and Mr. Akash Srivastava, Advocates for IRP		
	<b>For the Respondent:</b>	Mr. Akshay Goel and Mr. Kinshuk Chatterjee, Advocates for RP		

**ORDER**

Ld. Counsel for the RP submits that there is a slight mistake in the spelling in the name of RP appointed on the last date of hearing. The same is being corrected in red today.

It is also being pointed out that Mr. Paramjyot Gandhi who had undertaken to assist the RP with all the details, more specifically in respect of the allottees who have booked flats with them, has not cooperated. His explanation is that the premises is sealed by the tax authorities. Ld. Counsel appearing for Mr. Paramjyot is unable to assist this Bench as to who has sealed the premises or produce the sealing report. He is directed to procure all the details and place it before this Bench in order to break the lock and recover the details.

There is no reply by the IBBI. In view of the same, Mr. Kasi Viswanathan Sivaraman is being confirmed as the RP in this case.

Ld. Counsel for the RP also prays for exclusion of the period pending before this bench for litigation. Let an appropriate application be filed.

Mr. Ashok Juneja appearing on behalf of the erstwhile IRP submits that despite specific directions dated 2<sup>nd</sup> November, 2018 his bills have not been reimbursed. Let the next COC consider the payment of the agreed fees and reimbursement of the IRP.

To come up on 26<sup>th</sup> November, 2018 for details of the flat allottees and details pertaining to the Financial statements and the assets of the Corporate Debtor.



**(Ina Malhotra)**  
**Member (J)**